

FORM OF ACCEPTANCE CUM ACKNOWLEDGEMENT

(Please send this Form of Acceptance-cum-Acknowledgement with enclosures to Link Intime India Private Limited at the collection centre mentioned in the Letter of Offer)

Offer Opens on	Friday, March 20, 2009
Last Date for Withdrawal of Application	Wednesday, April 01, 2009
Offer Closes on	Wednesday, April 08, 2009

From

_____ (Name & Complete Address)

Tel No. _____ ; **Cell No.** _____

Fax No. _____ ; **Email.** _____

To,

Link Intime India Private Limited

Unit: Joy Reality Limited – Open Offer

C- 13, Pannalal Silk Mills Compound,

L.B.S. Marg, Bhandup (West),

Mumbai - 400 078.

Dear Sir,

Sub: Open offer to acquire up to 12,01,640 Equity Shares of Rs. 10 (Rupees Ten Only) each of Joy Reality Limited (Target Company) by Mr. Bhavin Soni (Acquirer - Representative of Bhavin Soni Group)

I/We refer to the Letter of Offer dated March 13, 2009 for acquiring the equity shares held by me/us in Joy Reality Limited.

I/We, the undersigned have read the letter of offer and understood its contents including the terms and conditions as mentioned therein.

For Shares held in Physical Form :

I/We accept the offer and enclose the original share certificate(s) and duly signed transfer deed(s) in respect of my/our shares as detailed below:

Sr. No.	Folio No.	Certificate No.	Distinctive Nos.		No. of shares
			From	To	
Total number of equity shares					

(In case of insufficient space, please use additional sheet and authenticate the same)

I/We note and understand that the original share certificate(s) and valid share transfer deed will be held in trust for me/us by the Registrar to the offer till the time the Acquirer gives the purchase consideration as mentioned in the Letter of Offer.

-----**Tear along this line**-----

I/We also note and understand that the Acquirer will pay the purchase consideration only after verification of the documents and signatures.

I/We confirm that the Equity Shares of Joy Reality Limited which are being tendered herewith by me/us under this offer, are free from liens, charges and encumbrances of any kind whatsoever.

I/We authorise the Acquirer to accept the shares so offered which they may decide to accept in consultation with the merchant banker and in terms of the Letter of Offer and I/We further authorise the Acquirer to return to me/us, equity share certificate(s) in respect of which the offer is not found valid/not accepted, specifying the reasons thereof.

I/We authorise the Acquirer or their Merchant Banker to send by Registered Post / Courier the draft/cheque, in settlement of the amount to the sole/first holder at the address mentioned below.

The Permanent Account Number (PAN/GIR No.) allotted under the Income Tax Act, 1961 is as under

	First/Sole Holder	Joint Holder 1	Joint Holder 2
PAN/GIR No.			

So as to avoid fraudulent encashment in transit, the shareholder(s) may provide details of Bank Account of the first/sole shareholder and the consideration cheque or demand draft will be drawn accordingly. Please indicate the preferred mode of receiving the payment consideration. (Please tick)

1) Electronic Mode: _____ **2) Physical Mode:** _____

Sr. No	Particulars required	Details
i	Bank name	
ii	Complete Address of the bank branch	
iii	Account type (CA/SB)	
iv	Account No	
v	9 digit MICR code	
vi	IFSC Code (for RTGS/NEFT transfers)	

Yours faithfully,

Signed & Delivered by	Full Names (s) & Address	Signature	Verified and Attested (by Bank for shares in Physical form)
First/Sole Holder			
Joint Holder 1			
Joint Holder 2			

Note: In case of joint holdings all must sign. A Corporation must affix its common seal necessary Board resolution should be attached.

Place: _____

Date: _____

-----Tear along this line -----

Joy Reality Limited – Open Offer

Acknowledgement slip Received from Mr/Ms _____ Folio No. _____
Form of Acceptance cum Acknowledgement, _____ Number of certificates for _____ Equity Shares.

Stamp of collection Center : _____
Signature of Official : _____
Date of Receipt : _____